

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 758 of 2019

IN THE MATTER OF:

Tecpro Employees Welfare Association Appellant

Vs

Mr. Venkatesan Sankaranarayanan (IRP) and Anr. Respondents

Present:

For Appellant: Appeared but presence not marked.

For Respondents:

ORDER

26.07.2019 The Counsel for the Appellant submits that number of employees have not been paid one-year salary in terms of Section 30(2)(b) read with Section 53(1)(c) of the Insolvency and Bankruptcy Code, 2016 (I&B Code). A nominal amount has been released for such 'Operational Creditors'. However, in absence of any details of any of the employees, no finding can be given.

Learned Counsel appearing on behalf of the Appellant submits that the Appellant had no knowledge about the impugned order and, therefore, intends to file a fresh application for condonation of delay giving details of delay from the date of knowledge of the order.

The Counsel for the Appellant prays for and is allowed two weeks' time to file a fresh application for condonation for delay and additional

affidavit giving details of the employees, who were in the services of the 'Corporate Debtor' for one year or more, prior to the date of commencement of the 'Corporate Insolvency Resolution Process'.

Post the case 'for admission (fresh case)' on **21st August, 2019**.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[KanthiNarahari]
Member (Technical)